

Central Administrative Tribunal
Principal Bench

C.P. No. 320 of 1999
in
O.A. No. 1124 of 1997

New Delhi, dated this the 31st May, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Kuldip Singh, Member (J)

In the matter of:

Vijay Kumar Vs. Dhrupad Adarsh Anand

(Advocates: Shri Mahesh Srivastava for petitioner
Shri R.L. Dhawan for respondents)

ORDER

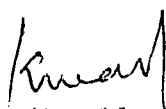
BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

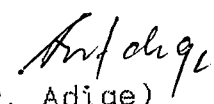
Heard both sides on C.P. No. 320/99.

2. With the issue of letter dated 30.11.99 (Annexure R-1) we hold that respondents have complied with the Tribunal's order dated 25.11.99 in O.A. No. 1124/97, though with some delay, which should have been avoided.

3. If applicant has any grievance regarding the date from which the regularisation should have been effected it is open to him to agitate the same separately in accordance with law if so advised.

4. Subject to what has been stated in Paragraph 3 above, the C.p. is dropped. Notices are discharged.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)